

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C)

No(s).32296/2013

(Arising out of impugned final judgment and order dated 30/04/2013
in SA No. 430/2013 passed by the High Court Of Judicature At
Allahabad)

GYANENDRA PRATAP SINGH

Petitioner(s)

VERSUS

YOGENDRA PRATAP SINGH & ORS.

Respondent(s)

(With interim relief and office report)

Date : 19/08/2014 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s)

Mr. Anurag Dubey, Adv.
Ms. Anu S., Adv.
Mr. S. R. Setia, Adv.

For Respondent(s)

Mr. Charanjit Jawa, Adv.
Mr. Ajesh k. Chawla, Adv.
Mr. Mohan Pandey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard.

Learned counsel for the petitioner prays for and is granted
six weeks' time finally for filing a rejoinder affidavit.

(MAHABIR SINGH)
COURT MASTER

Signature Not Verified

(VEENA KHERA)
COURT MASTER

Digitally signed by
Mahabir Singh
Date: 2014.08.20
10:11:49 IST
Reason: